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8.	The Karnataka Rent (Amendment) Bill, 2008.	Comments are awaited from D/o Land Resources. Pending with Central Government.
9.	The Karnataka Bhu Kabalike (Nishedha) Vidheyaka, 2007 [The Karnataka Land Grabbing (Prohibition) Bill, 2007)].	State Government, has been informed that the Bill cannot be passed in its present form. Pending with State Government.

Tibetans in India

1483. DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of Tibetans living in India;
- (b) whether Tibetans are entitled to hold Indian Passports;
- (c) whether marriages of Tibetans can be registered under Indian Law; and
- (d) the citizenship status of children of Tibetans born in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the information available, there are approximately 1.5 lakh Tibetan Refugees living in India.

(b) Those foreigners (including Tibetans) who have acquired Indian Citizenship, are entitled to hold Indian Passports.

(c) If a Tibetan or any foreigner marries an Indian citizen in India, it can be registered as per the Indian Law.

(d) Section 3(1) of the Citizenship Act, 1955 provides that children born after 26th January, 1950, but before 1st July, 1987 shall be citizen of India by birth. However, in the case of Tibetan Refugees, all such persons have to submit an application individually under Section 9(2) of the Act, for consideration by the Government under the Citizenship Rules, 2009. In the event of any of Tibetan being granted Indian Citizenship under the above procedure, the Registration Certificate has to be surrendered before accepting Indian Citizenship.

Upgrading the training infrastructure of BSF

1484. SHRI RAMA CHANDRA KHUNITA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Border Security Force (BSF) does not have adequate training infrastructure in the country;
- (b) if so, the reasons therefor; and
- (c) the immediate steps taken by Government to upgrade the training infrastructure of BSF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) and (b) BSF has adequate training facilities for its officers and personnel. However, in view of the rapid expansion of the force the training infrastructure is being augmented to meet the increasing requirement of increasing strength of the force.

(c) A proposal for augmentations of training capacity of 9 Subsidiary Training Centres (STC) from 5 Coys to 6 Coys each, upgradation of 2 Basic Training Centres (BTCs) in to STCs and augmentation of BSF Academy Tekanpur is under the consideration of the Government.

Crop loss due to rains in Tamil Nadu

1485. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that standing crops were lost on a very large scale in Tamil Nadu when it was lashed with incessant rains during the last quarter of 2010;
- (b) if so, the details thereof; and
- (c) the relief measures extended by Government to the affected farmers of the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. As per the information received from the Government of Tamil Nadu, 5.08 lakh ha. crop area has been reportedly affected due to heavy rains/floods during northeast monsoon 2010 in the State. The crop-wise damage is given in Statement-I (See below).

The State Government concerned is primarily responsible for undertaking relief measures at ground level in the wake of notified natural calamities, out of the corpus of State Disaster Response Fund (SDRF), in accordance with items and norms approved by the Government of India. The Central Government supplements the efforts of the State Government by providing appropriate financial and logistic support. In cases of calamities of severe nature, SDRF is supplemented by the National Disaster Response Fund (NDRF) in accordance with the laid down procedure.